

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Docket No.:77/2013
In
Petition No. 229/2009.

Date: 08.10.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Docket No.:77/2013: Approval of tariff of Tanda TPS (440 MW) for the period 1.4.2009 to 31.3.2014 after Truing up exercise.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **17.10.2013**:

1. Justification of asset-wise / year-wise variation in actual additional capital expenditure claimed and allowed during the year 2009-10 and 2010-11, additional capital expenditure allowed on projection basis as against claimed on actual basis for the years 2011--12 and projected additional capital expenditure claimed and allowed for the years 2012-13 & 2013-14 in the tariff order dated 17.10.2012 under the respective heads, giving clear reasons for the increase or decrease as the case may be.
2. Reconciliation statement regarding actual additional capital expenditure incurred for the period from 2009-10 to 2011-12 with gross block, duly audited and certified by the statutory auditors as per Regulation 6(3) of 2009 Tariff Regulations shall be submitted.
3. Clarification/confirmation that all the actual expenditures incurred in 2009-10, 2010-11 and 2011-12 are the final payments made and no balance payments are left.
4. Certificate to the effect that all the assets of the gross block as admitted by the Commission as on 31.3.2009 are in service. If any asset has been taken out, the details of the asset such as date on which it was put to use, date on which it was taken out from service and the depreciation recovered shall be submitted.
5. Asset-wise category of claim for additional capital expenditure incurred for new works/assets other than the assets allowed by the Commission in the order dated 17.10.2012 for the period 2009-14, shall be submitted.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)